

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

**Ex. Misc. Application No. 76865 of 2019
AND
Ex. Appeal No. 75348 of 2019**

Arising out of Order-in-Appeal No. 400-401/HWH/CE/2018-19 dt. 15/10/2018 passed by the Commissioner of CGST & CX, (Appeals), Kolkata-II.

Commissioner of CGST & CX, Howrah
15/1, Strand Road, Kolkata 700001

Appellant (s)

VERSUS

M/s. Pradeep Goyal

Signatory of M/s. Navbharat Iron Concast Pvt. Ltd.
Mouza- Ajabnagar & Paltagarh,
P. O. Molla, Simla, P. S.- Singur
Distt. Hooghly, 712223, W. B.

Respondent (s)

APPEARANCE :

Shri D. Haldar A. R. for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO.MO/77312/2019 & FO/76321/2019

Date of Hearing/Decision : 01.10.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./163/2010-JC dated 17.12.2015.

2. Shri D. Haldar, AR appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Pooja